

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 1951/2022

(Arising out of impugned final judgment and order dated 05-03-2021 in WP(C) No. 2994/2021 passed by the High Court of Delhi at New Delhi)

MAHESH KUMAR

Petitioner(s)

VERSUS

STAFF SELECTION COMMISSION & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.17995/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Gaurav Bhardwaj Adv
Mr. Deepak Goel , Adv
Mr. Chaman Rana Adv
Ms. Baby Devi Bonia Adv

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The grievance voiced by the petitioner before the High Court was that certain marks which were deducted ought not to have been deducted. Basically, the issue before the High Court was evaluation of the answer scripts of the petitioner. The High Court has rightly refused to entertain the writ petition by observing that when the conscious decision has been taken by the experts and the courts have no expertise in the matter and academic matters are best left to the academics, we see no reason to interfere with the same. Hence, the Special Leave Petition stands dismissed.

Pending application(s), if any, shall stand disposed of.

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER

